Faridabad area will be adequately met. The local distribution system is also being augmented by installation of 4 transformer units in the system.]

# REVISION OF RULES FOR DETERMINING SENIORITY OF TEACHERS IN WESTERN RAILWAY

\*315. SHRI NAWAL KISHORE: Will the Minister of RAILWAYS/

- (a) whether it is a fact that the rules for determining the seniority of senior/junior teachers in the Western Railway as circulated vide CPO-CCG's letter No. E/1030/11/1, dated the 21st April, J 966 have recently been revised; if so, the consideration under which the rules were so revised;
- (b) if the answer to part (a) above be in the affirmative, whether the rules were revised with the approval of the Competent authority; if so, the Particulars of the competent authority and the date on which these orders for revision have been passed;
- (c) whether the revised rules are being given effect to retrospectively; and
- (d) whether as a result of the revision, the privileges granted by the railway administration on the basis of the rules which were in operation for determining the seniority prior to the revision will be withdrawn?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS/

## मंत्रालय में उपमंत्री (SHRI MOHD.

SHAFI QURESHI): (a) and (b) Under that letter the Railway Administration had circulated only a tentative seniority list giving the staff an opportunity to represent against the seniority assigned to them. As a result of examination of representations, the seniority list had to be revised. The revised seniority list of junior Teachers was notified on 5-4-1971. Certain changes are also called for in the seniority of senior Teachers. This work is in hand.

(c) and (d) Do not arise.

#### MID-TERM ELECTIONS TO LOK SABHA

\*316. SHRI B. K. KAUL: Will the MINISTER OF LAW AND JUSTICE/ fall of rate was be pleased to state:

- (a) whether Government have received any complaint to the effect that the ballot boxes used in the mid-term elections to the Lok Sabha were neither displayed open before the Polling Agents nor those were sealed with the Polling Agents' signatures before the start of poll and after the completion of voting;
- (b) whether it is also a fact that the Presiding Officers were given loose ballot papers two days ahead of the polling day to put their signatures on these ballot papers; and
- (c) whether it is also a fact that there were *no* counterfoils alongwith ballot papers for the signatures of Electors to whom ballot papers were issued nor any signatures of the electors taken on electoral lists?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE I'

ialis और न्याय मंत्रालय में राज्य मंत्री (SHRI NITIRAJ SINGH CHAUDHARY): (a) No such specific complaint has been received.

- (b) The Presiding Officers are given the ballot papers required for the poll in their polling stations only at the time of their departure from the dis tribution centre to the polling stations on the day before the poll. In the case of polling stations situated in far away places which are not easily accessible, the distribution of the ballot papers to the Presiding Officers may be made two or three days before the poll, depending upon the number of days required for reaching the polling stations. However, such cases are few in number. The Election Commission has issued specific instructions that the ballot papers to be used for the poll should be signed by the Presiding Officers only on the day of the poll and immediately before the actual commencement of the poll.
  - (c) Yes, Sir.

### COLLABORATION AGREEMENTS

\*317. SHRI BHUPESH GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT / "

be pleased to state:

- (a) the total number of collaboration agreements signed during 1968, 1969 and 1970 with foreign private business concerns;
- (b) the country-wise break-up of the agreements together with the total amount involved in respect of each country; and
- (c) what is the procedure followed in sanctioning such collaboration agreements?

THE MINISTER OF STATE IN THE MINISTRY OF INDISTRIAL DEVELOPMENT / STATE IN THE GRANGH-YAM OZA): (a) to (c) A statement is laid on the Table of the House. [See Appendix LXXVI, Annexure No. 40.]

# CRIMES ON RAILWAYS IN SAMASTIPUR DIVISION

\*318. SHRI SASANKASEKHAR SANYAL: SHRI SALIL KUMAR GANGULY:

Will the Minister of RAILWAYS/

- (a) whether it is a fact that the incidence of crimes is increasing day by day in Samastipur Division, North Eastern, Bihar.
  - (b) if so, the reasons thereof; and
- (c) what steps Government propose to take to avert this increasing trend of crimes in Samastipur Division?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS

लय व उपमहा (SHRI MOHD.

SHAFI QURESHI): (a) There has been of late an increase in the crimes committed on running trains in this area.

- (b) General deterioration in the law ; and order situation in that area.
- (c) A statement giving details of steps being taken/proposed to be taken is laid on the Table of the Sabha.

#### STATEMENT

1. The following measures are taken for preventing heinous crimes on Railways:—

- (a) Apart from tightening up normal security arrangements by the Government Railway Police, such as keeping watch at important stations and periodical raids to round up cri minals and anti-social elements. Government Railway Police escorts are provided on important night passenger trains.
- (b) Close liasion is maintained by the Railway Protection Force with the Government Railway Police so that crime is effectively checked and surveillance is kept over bad charac
- (c) Co-ordination meetings at all levels are also held by the Railway Protection Force Officials with the Government Railway Pohce and State Police Officials with a view to improving prevention and detection of crime on Railways.
- (d) Strict instructions have also been issued to the Railway Protection Force staff, on duty in yards or sta tion platforms for guarding railway property, to rush to the scene of crime and render all possible help to the victims.
- 2. Steps taken to check thefts of booked consignments and stealing of Railway materials:—
  - (i) In order to avoid tampering with the consignments loaded in wagons, they are sealed, rivetted pad-locked or Ellis Patent Locked and provided with dunnage (in consignments susceptible to bleeding);
  - (ii) In order to localise thefts, seal checking is done at every checking points;
  - (iii) Yards and Goods sheds etc. are watched round the clock by the R.P.F.;
  - (iv) Trains carrying valuable commodities are escorted by the R.P.F.;
- (v) Vulnerable sectors, yards/ spots are patrolled by the R.P.F. with or without arms or by R.P.F. Dog Squads;
- (vi) In order to localise bad spots, a Pilot Scheme has been introduced on selected pairs of stations on different railways, which include tran-